

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00727/2016

Date of Order: 15.11.2016

CORAM

Hon'ble Ms. Meenakshi Hooja, Administrative Member

Bharat Lal Meena S/o Shri Hazari Lal Meena, aged about 26 years
Resident of Village Bindarwada, Post Sikandra, Tehsil Sikrai, District
Dausa.

.....Applicant
(By Advocate Mr. R.D.Meena)

VERSUS

1. Union of India through Chairman, Ministry of Railways (Railway Board), Rail Bhawan, New Delhi.
2. Member Secretary, Railway Recruitment Board, South Lallaguda, Secunderabad-500017 (Andhra Pradesh).

.....Respondents

ORDER

This OA has been filed by the applicant under Section 19 of the
Administrative Tribunals Act, 1985 seeking the following reliefs:-

- 8.(i) The impugned list of eligible candidates for the post of Technicians (A/1) declared by the respondents may kindly be declared invalid and arbitrary and be quashed and set aside.
- (ii) The respondents may be further directed to call the applicant for document verification for the post of Technician and if he found in merit he may be given appointment on the post of Technician in ST category with all consequential benefits.
- (iii) The respondents may further be directed to decide the representation dated 03.06.2016 of the applicant.
- (iv) Any other directions and orders, which are deemed proper in the facts and circumstances of the case may kindly be allowed to the applicant.

2. When the matter was considered for admission, at the very outset Ld. Counsel for the applicant submitted that he only seeks relief No. 8(iii) at this stage that the respondents be directed to decide the pending representation dated 03.06.2016 (Ann.A/2) of the applicant.

3. In view of the limited relief being sought by the applicant, it is deemed appropriate to dispose of this OA, at the admission stage it self, without going into merits of the case, lest it prejudice the case of either side, with certain directions. Accordingly, the competent authority amongst the respondents is directed to consider and decide the representation dated 03.06.2016(Ann.A/2) of the applicant, as per law, at the earliest and preferably within two months from the date of receipt of the copy of this order and inform the applicant of the same.

4. In view of the limited relief sought for and being granted, the requirement of issue of notice to the respondents is dispensed with.

OA is disposed of as above with no order as to costs.



(Ms. Meenakshi Hooja)
Administrative Member

Adm/